

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.639/2022**

IN THE MATTER OF:

Pritpal Sharma

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

**WITH
MISC APPLICATION IN DISPOSED OF CASES NO. 24/2023
IN
ORIGINAL APPLICATION NO. 33/2022**

IN THE MATTER OF:

Ganesh Prasad

...Applicant

Vs

Govt. of NCT of Delhi & Ors.

...Respondents

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FILED BY:



(JYOTI MENDIRATTA)

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NEW DELHI

DATED: 15.05.2025

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ACTION TAKEN REPORT ON BEHALF OF DISTRICT MAGISTRATE
(NEW DELHI) IN COMPLIANCE OF ORDER DATED 21.03.2025
PASSED BY THIS HON'BLE TRIBUNAL.

MOST RESPECTFULLY SHOWETH:-

1. That the aforesaid matter is pending before this Hon'ble Tribunal and fixed for hearing on 14.05.2025.

2. That this Hon'ble Tribunal has passed detailed orders on 21.03.2025 directing to file the file further compliance reports of the already identified borewells.

“Since the borewells already identified to be illegal are still remaining to be sealed, the CEO, DJB and all the Deputy Commissioner (Revenue)/District Magistrates in NCT of Delhi are directed to file further compliance reports by 15.05.2025”.

3. That the District Magistrate, New Delhi, has taken all necessary and appropriate steps to ensure compliance with the directions issued by this Hon'ble Tribunal in the present matter.

1. Status of Illegal Borewell

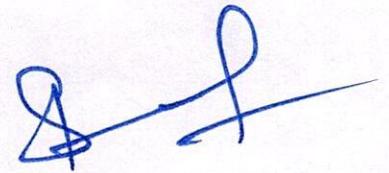
District	No. of illegal borwell as per DJB in New Delhi District	No. of illegal borewell sealed	No. of illegal borewell yet to be sealed.	Remarks
New Delhi	85	78	1	6 Borewells are dismantled by resident/user. 1 premise has been found closed during inspection and permission is granted by CGWA.

2. Status of Recovery against EDC as per list provided by DPCC

Sub-Division	No. of notice issued for recovery of EDC as per list provided by DPCC	Total Amount involved in EDC	Amount Recovered	Amount pending to be Recovered
Vasant Vihar	04	4,00,000/-	4,46,410/-	Nil
Delhi Cantt	514	1,66,00,000/-	6,20,000/-	1,59,80,000
Chanakya puri	0	0	0	Nil

4. That the said Status Report as received from the Sub-Division Vasant Vihar, Delhi Cantt and Chanakya Puri are annexed hereto as **Annexure-A**, **Annexure-B** respectively.
5. It is informed by Tehsildar (Delhi Cantt.) vide letter dated 08.05.2025, annexed hereto as **Annexure-C**, that most of defaulters/owners have submitted their presentation and therein mentioned that there are no installed/operational borewell or submersible pump in their residence/premises.
6. It is humbly submitted that Action is being taken by concerned Sub-Divisions for recovery of the balance amount.
7. It is humbly submitted that the District Magistrate (New Delhi) has the highest respect and regard for the orders and majesty of this Hon'ble Tribunal. The present status report is being placed before this Hon'ble Tribunal for its consideration.

Date: 14.05.2025



District Magistrate
(New Delhi)

SUNNY K. SINGH, IAS
District Magistrate
New Delhi District
Govt. of NCT of Delhi
12/1, Jam Nagar House, New Delhi-11



**OFFICE OF THE EXECUTIVE MAGISTRATE/TEHSILDAR(DELHI CANTT)
EMPLOYMENT EXCHANGE BUILDING, KIRBY PLACE, DELHI CANTT. -110010**

Action Taken Report

As per list provided by DPCC vide letter dated 23.12.2024, this office started the process to recover the environmental compensation and total 118 +01 = 119 recovery notices out of 125 EDCs were issued to the defaulters. In this regard, the following defaulters have submitted the demand draft in favour of "Delhi Pollution Control Committee" against the recovery notices. The details are as under:-

S.No	Name and address of unit	Amount to be recovered(as per list provided by you)	D.D No and dated	Amount recovered
1	Occupier/Property Owner, C-124, Mayapuri, Phase-II, New Delhi-110064	₹ 30,000/-	DD No. 053940 dated 06.01.2025 issued by HDFC Bank	₹ 30,000/-
2	Sh. J.C Pathak, D-2/88, Janakpuri, New Delhi-110058	₹ 30,000/-	DD No. 507430 dated 06.01.2025 issued by ICICI Bank	₹ 30,000/-
3	Sh. K.G Chug, D-2/86, Janakpuri, New Delhi-110058	₹ 30,000/-	DD No. 516860 dated 08.01.2025 issued by Punjab National Bank	₹ 30,000/-
4	Sh. Raj Kumar Sethi, D-2/101, Janak Puri, New Delhi-110058	₹ 30,000/-	DD No. 612192 dated 07.01.2025 issued by Canara Bank	₹ 30,000/-
5	Occupier/Property Owner, Shop No. R-3, Inderpuri, New Delhi-110012	₹ 30,000/-	016366 dated 06.01.2025 issued by HDFC Bank	₹ 30,000/-

The recovery amount (as mentioned above) has been deposited in the Delhi Pollution Control Committee on dated 21.02.2025. Notices have been issued in rest of the cases.(Copy enclosed)

11.03/25
**Tehsildar(Delhi Cantt)
New Delhi District**

Copy for information:-

1. P.A to District Magistrate, New Delhi District
2. Senior Environmental Engineer, In-Charge, DPCC, ISBT Building, Kashmere Gate, Delhi-110006



**OFFICE OF THE EXECUTIVE MAGISTRATE/TEHSILDAR(DELHI CANTT)
EMPLOYMENT EXCHANGE BUILDING, KIRBY PLACE, DELHI CANTT. -110010**

Action Taken Report

As per list provided by DPCC duly forwarded by SDM(Dwarka), this office started the process to recover the environmental compensation and total 395 recovery notices out of 397 EDCs were issued to the defaulters(at Dwarka Sector-8, New Delhi) on 15.03.2025. In this regard, the following defaulters have submitted the demand draft in favour of "Delhi Pollution Control Committee" against the recovery notices . The details are as under:-

S.No	Name and address of unit	Amount to be recovered(as per list provided by DPCC)	D.D No and dated	Amount recovered
1	M/s Owner , A-22, Block-A, Sector-8, Dwarka, New Delhi	₹ 30,000/-	DD No. 051750 dated 21.04.2025 issued by Punjab National Bank	₹ 30,000/-
2	M/s Owner, A-48, Block-A, Sector-8, Dwarka, New Delhi	₹ 30,000/-	DD No. 010932 dated 19.04.2025 issued by Indian Overseas Bank	₹ 30,000/-
3	M/s Owner , B-145, Block-B, Sector 8, Dwarka, New Delhi	₹ 30,000/-	DD No. 5482172 dated 24.03.2025 issued by Punjab National Bank	₹ 30,000/-
4	M/s Owner, B-159, Block-B, Sector-8, Dwarka, New Delhi	₹ 30,000/-	DD No. 004164 dated 02.04.2025	₹ 30,000/-
5	M/s Owner, B-46, Block-B, Sector-8, Dwarka, New Delhi	₹ 30,000/-	DD. No. 042732 dated 27.03.2025 issued by SBI	₹ 3,000/-
			DD. No. 042739 dated 27.03.2025 issued by SBI	₹ 27,000/-
6	M/s Owner, B-140, Block-B, Sector-8, Dwarka, New Delhi	₹ 30,000/-	DD. No. 927432 dated 19.03.2025 issued by Punjab National Bank	₹ 30,000/-
7	M/s Owner, B-183, Block-B, Sector-8, Dwarka, New Delhi-110075	₹ 30,000/-	DD.No. 372332 dated 26.03.2025 issued by Indian Bank	₹ 30,000/-
8	M/s Shiksha Bharti, Sector, Dwarka, New Delhi 110075	₹ 1,00,000/-	DD No. 674204 dated 22.04.2025 issued by Union Bank of India	1,00,000/

R

	M/s NIELT, Plot No. 3, Sector-8, New Delhi 110075	₹ 2635	M/s NIELT, Plot No. 3, Sector-8, New Delhi 110075 has deposited the EDC amount of ₹ 1,00,000/- (₹ One Lakh Only) direct to bank account of DPCC (UTR no. NEFT/BKIDN25113478908/SBIN/ Delhi Pollution Control) on 23.04.2025.
10	M/s Owner, D-170, Block-D, Sector-8, Dwarka, New Delhi-110075	₹ 30,000/-	DD.No. 001304 dated 01.05.2025 issued by HDFC Bank
11	M/s Owner, A-34, Sector-8, Dwarka, New Delhi	₹ 30,000/-	DD.No. 003807 dated 29.04.2025 issued by HDFC Bank

In this regard, it is also inform that most of defaulters/owners have submitted their presentation vide which mentioned that there are no installed/operational bore well or submersible pump in their residence/premises.

In this regard, , a order vide number SDM/DC/Recovery/Borewell/82/2024-2025/2379-82 dated 24.04.2025 was issued to patwari(Delhi cantt) and J.E (DJB) with the direction to conduct a field inspection of all borewells located in Dwarka Sector-8, Delhi. However, the details report is still pending.

Tehsildar(Delhi Cantt)
New Delhi District



Copy for information:-

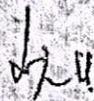
1. P.A to District Magistrate, New Delhi District
2. Senior Environmental Engineer, In-Charge, DPCC, ISBT Building, Kashmere Gate, Delhi-110006

CENTRAL GROUND WATER AUTHORITY
(Constituted under Section 3(3) of Environment (Protection) Act, 1986)

CERTIFICATE OF REGISTRATION OF WELLS

This is to certify that the Borewell / Tubewell / Motorized Dugwell / Dug cum Borewell / Handpump / Filter point as per the details given overleaf has been registered with Central Ground Water Authority.

The terms & conditions of the grant of registration are also given overleaf.



CHAIRMAN
Central Ground Water Authority

Ministry of Water Resources, Jamnagar House, Mansingh Road, New Delhi-11

1103, Ansal Bhawan, Kasturba Gandhi Marg, New Delhi- 110 001

Reg. No.: DLOFCT/23775

Type: OTHER

MISS VINAY SHARMA
D-2/108, JANAKPURI,
NEW DELHI

Terms & Conditions

1. Any modification shall not be done in any of the parameters given in Proforma by the owner / user of the ground water structure (tubewell / borewell) motorized (dugwell / hand pump) without prior approval of the Authority.
2. The water from the well (structure) shall be used only for the purpose indicated in the application for registration.
3. The user shall intimate Central Ground Water Authority within four weeks of the ground water structure going in disuse.
4. The user shall furnish information about the registered ground water structure, as and when desired by the Authority.
5. The Authority can alter, amend or vary the terms of the certificate of registration on technical reasons.
6. This certificate of registration is non-transferable.
7. The Authority may inspect the tubewell / borewell motorized (dugwell / hand pump) after giving notice of information by post.
8. The Authority may advise the user of ground water to install water measuring device on tubewell/borewell, as and when necessary to properly monitor the withdrawal of ground water.

	Bhatta, B-91, Phase-I, Mayapuri, New Delhi-110064	₹ 30,000/-	193506 dated 13/07/2024 issued by Union Bank of India	₹ 30,000/-	S. no. 24
	Poovalan, D-2/47, Janakpuri, New Delhi-110059	₹ 30,000/-	108634 dated 14/02/2024 issued by HDFC bank	₹ 30,000/-	S. no. 41
12	KC Sharma, D-2/108, Janakpuri, New Delhi-110058	₹ 30,000/-	025338 dated 26/02/2024 issued by HDFC bank	₹ 30,000/-	S. no. 87
13	M/s Loothra Industries, B 33/A, Mayapuri, Phase-I, Delhi-110064	₹ 30,000/-	000873 dated 15/03/2024 issued by AXIS bank	₹ 30,000/-	S. no. 147
14	Sh. Jai Ram Singh WZ-1598, Nangal Raya, New Delhi- 110046	₹ 30,000/-	694940 dated 12/02/2024 issued by Indian Overseas bank	₹ 30,000/-	S. No. 72
15	Sh. N.D Sharma, C- 102, Inderpuri, New Delhi- 110012	₹ 30,000/-	420193 dated 03/04/2024 issued by Central Bank of India	₹ 30,000/-	S. no. 116
16	M/s SDM Electrical Part Pvt. Ltd., B-88/3, Phase-I, Mayapuri, New Delhi-110064	₹ 30,000/-	010380 dated 05/04/2024 issued by AXIS bank	₹ 30,000/-	S. no. 2
17	Richa & Company, B-34, Phase-I, Mayapuri, New Delhi-110064	₹ 30,000/-	096432 dated 02/04/2024 Issued by HDFC bank	₹ 30,000/-	S.No. 1





GOVERNMENT OF N.C.T. OF DELHI
OFFICE OF THE TEHSILDAR (VASANT VIHAR)

7th FLOOR, PALIKA BHAWAN, R K PURAM, NEW DELHI

F.No. Teh/Vasant Vihar/451

To

Dated:- 08/05/2025

The SDM, Headquarter
Jam Nagar House 12/1
Shahjahan Road New Delhi-110001.

Subject:-Action taken record on illegal borewell and recovery of EDC on list provided by Delhi Pollution Control Commission (DPCC).

Ref:- Pritpal Sharma Vs GNCTD case no.639/2022 before Hon'ble NGT.

Sir,

With reference to your office letter no.1/DC/ND/2024/618-23 dated 08.05.2025 vide which ATR on the following points has been sought:-

In this connection the following action has been taken by this office as per detail given below:-

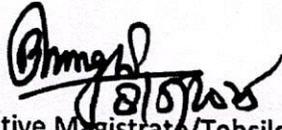
S.No.	Description	Remarks/ATR
1.	No. of Illegal borewell sealed	Already sealed 4.
2.	No. of Illegal borewell sealed yet to be sealed as per list provided by DJB.	NA
3.	Amount of recovery in each cases on EDC list provided by DPCC.	1.NBCC Tower Bhikaji Cama Place New Delhi for Rs.1,00,000/- vide bank draft 508866 dated 22.02.2025 of ICICI Bank. 2.MTNL Building Bhikaji Cama Place New Delhi for Rs.1,00,000/- as per letter dated 20.02.2025 of Management. 3.Augestkranti Bhawan Bhikaji Cama Place for Rs.1,00,000/- through UTR No.ICIJ212360008094 dated 24.08.2021 in DPCC SBI Bank A/c No.40071442347.

9

		4.GAIL India Limited Bhikaji Cama Place for Rs.1,46,410/-(with interest) through DD 355084 dated 17.03.2025 of ICICI Bank.
4.	Action taken on non recovery in each case of EDC list provided by DPCC	NA

This issue with the prior approval of SDM, Vasant Vihar.




Executive Magistrate/Tehsildar
Vasant Vihar New Delhi.



OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (DELHI CANTT.),
EMPLOYMENT EXCHANGE BUILDING, KIRBY PLACE, DELHI CANTT-110010

F. No. SDM/DC/Recovery/Borewell/82/2024-2025/2379-82 Dated: 24-04-2025

ORDER

Whereas, a list of 397 illegal borewell identified in this sub-division (list enclosed) at Dwarka Sector-8, New Delhi.

And whereas, vide O.A No. 639/222 in the matter of Pritpal Sharma Vs. GNCT of Delhi Ors. is pending in the Hon'ble NGT.

Therefore, In compliance of the NGT directions, various court orders and legal guidelines, a team is hereby constituted comprising Officers/officials of Sh. Manoj Kumar, Tehsildar(Delhi Cantt), Sh. Subodh Kumar, Patwari(Delhi Cantt) and J.E (Delhi Jal Board) to conduct a field inspection of all borewells located in Dwarka Sector-8, Delhi.

Accordingly, the following directions are hereby issued:

1. The inspection shall identify all operational, non-operational, and unsealed borewells.
2. Any borewell found open, unsealed, or in violation of prescribed norms shall be immediately sealed under intimation to this office.
3. The field inspection team is directed to submit a detailed report of findings along with photographic evidence of the sealed borewells within 15 working days of the inspection.
4. Coordination with the local police and residents' welfare associations may be ensured for smooth execution of the task.

This order is issued with the approval of the competent authority and must be complied with strictly.



Shiv Singh Meena
24.4.25
SHIV SINGH MEENA, DANICS)
SDM (DELHI CANTT)

Copy to:-

1. Sh. Manoj Kumar, Tehsildar(Delhi Cantt), Employment Exchange, Building, Kirby Place, Delhi Cantt.
2. Sh. Subodh Kumar, Patwari, (Delhi Cantt), Employment Exchange, Building, Kirby Place, Delhi Cantt.
3. J.E, Delhi Jal Board, Dwarka, Delhi.

Copy for information:-

1. PA to District Magistrate, New Delhi District.